

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00023/2019

Dated Monday the 7th day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

Ajay Kumar Jha,
No. 24, Meattutheru,
Chinna Kalapet, Puducherry 605014.Applicant

By Advocate M/s. M. Gnanasekar

Vs

1. The Director,
Jawaharlal Institute of Post Graduate
Medical Education and Research, (JIPMER),
Dhanvantri Nagar, Puducherry 605006.

2. The Deputy Director (Administration),
Jawaharlal Institute of Post Graduate
Medical Education and Research (JIPMER),
Dhanvantri Nagar, Puducherry 605006.Respondents

By Advocate Mr. M.T.Arunan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"i. Set aside the order No. Admn. I. 1(27)/2015 dated 21.04.2017 passed by the 2nd respondent and consequently direct the first respondent to grant all benefits associated with the technical resignation as per Office Memorandum of Government of India in No. 28020/1/2010-Estt.(C) dated 17.08.2016 by granting him continuity of service, counting of past service at AIIMS Bhubaneswar for promotion in JIPMER, annual increment in pay, pay protection and other attendant benefits as per OM of Government of India in No. 28020/1/2010-Estt. (C) dated 17.08.2016 and

- ii. Pass such further orders as are necessary to meet the ends of justice.
- iii. Award costs and thus render justice."

2. It is submitted that the applicant had made representations dated 01.05.2017 & 05.06.2018 regarding his grievance but no response had been received till date. The applicant would be satisfied if the competent authority is directed to consider the representations and pass orders within a time limit to be stipulated by the Tribunal.

3. Mr. M. T. Arunan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A8 & A9 representations of the applicant dt.

01.05.2017 & 05.06.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

07.01.2019

SKSI